

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 01.04.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No.812/7/HDB/2019
NAME OF THE COMPANY	Sew LSY Highways Ltd
NAME OF THE PETITIONER(S)	Punjab National Bank
NAME OF THE RESPONDENT(S)	Sew LSY Highways Ltd
UNDER SECTION	7 of IBC

ORDER

Present: Ld. Counsel Mr. Ramana Rao Y.V. for the Financial Creditor.
Ld. Senior Counsel Mr. Avinash Desai for the Corporate Debtor.

It is stated by the Ld. Counsel for the Financial Creditor that the debt has been assigned to National Assets Reconstruction Company Limited (NARCL). Regarding that, he wants to file substitution application. At the same time, Ld. Counsels for both the parties are also directed to place on record, copy of the Order in the writ petition disposed of by the Hon'ble High Court of Telangana.
Matter is adjourned to 27.05.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)